

sale of units by Unit Trust of India's Goa branch office under various schemes from 1989 to the end of financial year 1991-92 (July-June) amounted to Rs. 50.19 crores.

[Translation]

Recovery of Central Excise Duty in Delhi

1628. SHRI N.J. RATHAVA: Will the Minister of FINANCE be pleased to state:

(a) The details of the target fixed for Central excise duty collections and the actual collections made by the Central Excise Department in Delhi during 1991-92;

(b) the number of cases of non-payment of Central Excise duty detected in the raids conducted in Delhi from December 1, 1991 to June 30, 1992;

(c) the total amount of Central Excise duty involved therein; and

(d) the total amount realised so far out of above amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The revised Budget Estimate for the Central Excise Department in Delhi during 1991-92 was Rs. 1640 crores. The revenue realisation has been provisionally placed at Rs. 1652.27 crores.

(b) 383 cases of non-payment of Central Excise duty were detected in the raids conducted in Delhi from December 1, 1991 to June 30, 1992.

(c) The total Central Excise duty involvement in the above mentioned cases is Rs. 1825.91 lakhs.

(d) The total amount of Central Excise duty realised so far out of the amount at (c) is Rs. 36.10 lakhs.

[English]

New Provident Fund Scheme

1629. SHRI DHARMA BHIKSHAM: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government are contemplating to introduce a New Provident Fund Scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) and (b). There is no such proposal under consideration.

C & AG Report on Handlooms and Handicrafts Export Promotion Corporation

1630. SHRI SHRAVANKUMAR PATEL: Will the Minister of TEXTILES be pleased to state:

(a) whether the Comptroller and Auditor General of India has in his latest report pointed out that the Handlooms and Handicrafts Export Promotion has failed to keep pace with the overall growth of exports of handlooms and handicrafts and has fallen short of the targets;

(b) if so, how far the corporation has fallen short of the export target during the period;

(c) the main reasons for the dismal performance of the Corporation; and

(d) the steps taken/proposed to be taken to improve its performance?

GEHLOT): (a) Yes Sir,

THE MINISTER OF STATE OF THE
MINISTRY OF TEXTILES (SHRI ASHOK

(b) and (c). During the period covered by C & AG Report (1983-84 to 1989-90) the export targets and achievements in respect of direct export sales were as follows:-

<i>Year</i>	<i>Revised Targets (Rs./crore)</i>	<i>Actual Exports (Rs. crore)</i>
1983-84	16.37	14.65
1984-85	19.11	18.28
1985-86	18.26	16.97
1986-87	18.98	18.96
1987-88	23.28	22.72
1988-89	29.58	30.31
1989-90	26.40	29.64

There were certain factors due to which the targets could not be achieved in some years such as the recessionary trends prevailing in the world market, quota problems for American markets, change in consumer taste etc.

(d) Steps taken to improve the performance include strengthening of production and procurement base, setting up of hosiery manufacturing unit, restricting of overhead expenses etc.

[*Translation*]

Export of Woolen Garments

1631 SHRI GOVINDRAO NIKAM: Will the Minister of TEXTILES be pleased to state:

(a) whether woolen garments are in great demand in the countries like American and Germany;

(b) if so, whether the Government propose to take steps to boost the export of woolen garments to those countries in view of their demand; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c). There is good demand for woolen garments in the countries like USA and Germany Government have taken a number of steps to boost export of garments including woolen garments which include

(i) liberalised import of capital goods under Export Promotion (Capital Goods) Scheme under which exporters can import machinery items at 25% import duty subject to export obligation of three times the CIF value of goods imported in four